

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

1801

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## HOUSE OF THE PEOPLE

Wednesday, 3rd December, 1952

The House met at a Quarter to Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

11-52 A.M.

**Mr. Deputy-Speaker:** I received a notice of an adjournment motion. It was received only at eleven o'clock. Under rule 61, the notice has to be given before the sitting commences on the day. I am sorry I cannot allow this notice of Shri Trivedi.

**Shri H. N. Mukerjee** (Calcutta North-East): Sir, last night we all got a circular to the effect that an address to be given by yourself has been postponed and Parliamentary hospitality, including the provision of light refreshments, is being made to a person of the name of Dr. Frank Buchman. Now, Sir, this person has a very unsavoury record particularly because of his "thank God for Hitler" speech and his subservience to big money in America and elsewhere.

**Mr. Deputy-Speaker:** Let us not go into details. Order please. I do not think Parliament as such is committed to any entertainment or refreshment to any particular person. The Parliamentary Group can always arrange it. It is open to any hon. Member to convince them that it ought not to be done. It is not on behalf of Parliament as a whole. Simply because notices relating to the Parliamentary Group are sent along with other notices of Parliament, it ought not to be understood that any such function is on behalf of Parliament as a whole, nor even on behalf of the Government.

It is the Parliamentary Group which will be addressed by Dr. Frank Buchman.

**Shri Nambiar** (Mayuram): Then how did this come into our pockets, Sir? Who circulated it?

**Shri V. P. Nayar** (Chirayinkil): May I take it that notices and invitations of other private institutions will be circulated by the Parliament Secretariat, Sir?

**Mr. Deputy-Speaker:** The Parliamentary Group is a distinct Group. It is attached to Parliament.

**Shri U. M. Trivedi** (Chittor): On a point of information, Sir. The notice of adjournment motion was given by me at eleven o'clock today. Will it be taken up tomorrow?

**Mr. Deputy-Speaker:** No. There are precedents for it. It is brought to the notice of the hon. Member that if he wishes to have discussion thereon he should take the first available opportunity to bring it before the House.

## LEAVE OF ABSENCE

**Mr. Deputy-Speaker:** I have to inform hon. Members that I have received a letter from Shri S. G. Parikh saying that he is suffering from an attack of blood pressure and heart trouble and that he is advised to take rest. As such, he says that he will not be able to attend the Parliament during this session. He wants leave of the House to be absent from this session. Is it the pleasure of the House to grant him leave?

Leave was granted.

## INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL—contd.

**Shri Sarangadhar Das** (Dhenkanal—West Cuttack): When the House adjourned yesterday evening, I was replying to the remark made by Shri Tridib